

in the country with effect from 3rd July, 2015 and the subscribers are now able to port their mobile number across the States.

(b) and (c) Does not arise in view of (a) above.

Sports quota in recruitment

†2142. SHRI NARESH AGRAWAL: Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

(a) whether it is a fact that five per cent quota in recruitments has been provided for the sportspersons in the Department of Posts;

(b) if so, the number of sportspersons recruited in Department of Posts under sports quota, the details thereof, during the last five years; and

(c) the norms adopted for such recruitment in case the number of applications is higher than the existing quota?

THE MINISTER OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI RAVI SHANKAR PRASAD): (a) Yes, Sir.

(b) The number of sportspersons recruited under sports quota during the last 05 years are as under:

2010-11	73
2011-12	112
2012-13	89
2013-14	56
2014-15	37

(c) Recruitment of sportspersons in the Department of Posts is made as per the norms/policy guidelines issued in this regard by the Department of Personnel and Training from time to time. In terms of DOP&T OM No. 14015/1/76-Estt. (D) dated 04th August, 1980, the following criteria are to be followed while considering appointments of sportspersons:

(i) Sportspersons, who have represented a State or the country in the National or International competition in diverse games/sports like Athletics, Badminton,

† Original notice of the question was received in Hindi.

Basketball, Cricket, Football, Hockey, Swimming, Table Tennis, Volleyball, Tennis etc.

- (ii) Sportspersons, who have represented their University in the inter-University tournaments conducted by the inter-University Sports Board in any of the Sports/game mentioned above.
- (iii) Sportspersons, who have represented the State Schools Teams in the National Sports/Games for Schools conducted by the All India School Games Federation in any of the games/sports mentioned above.
- (iv) Sportspersons, who have been awarded National Awards in Physical Efficiency under the National Physical Efficiency Drive.

Probe into 2G Spectrum deal

2143. SHRI DILIPBHAI PANDYA: Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

- (a) whether Government has ordered any probe into the alleged loss suffered in the 2G Spectrum deal *vis-a-vis* the market value thereof;
- (b) the estimated extent of loss so incurred; and
- (c) the remedial steps taken by Government to prevent such incidents in future?

THE MINISTER OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI RAVI SHANKAR PRASAD): (a) and (b) The Central Bureau of Investigation (CBI) registered RC-DAI-2009-A-0045 on 21.10.2009 [Main Second Generation (2G) Spectrum case] and after investigation a charge sheet was filed against Shri A. Raja, then Minister of Communications and Information Technology (MOC & IT) and other accused persons/companies before the Learned (Ld.) Special Judge (2G Spectrum Cases), New Delhi, on 02.04.2011, for commission of offences punishable under section (u/s) 120-B, 420, 468, 471 of Indian Penal Code (IPC) and also punishable u/s 13(2) read with (r/w) 13(1)(d) of Prevention of Corruption (PC) Act, 1988. Subsequently, a Supplementary Charge sheet was filed on 25.04.2011 against Shri A. Raja and a few other accused persons for the offences punishable u/s 120-B IPC r/w Section 7 (alternatively Section 11) and 12 of PC Act, 1988. In this charge-sheet following was mentioned with regard to loss to the Government:—

“Based on growth in Adjusted Gross Revenue (AGR) per Megahertz (MHz) per year during the years 2002-03 to 2007, which grew by 3.5 times during this time, additional revenue of around ₹ 22,535.6 crores in respect of entry fee of new Unified